

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

COMP.APPL/ 34 (CH)2024
COMP.APPL/ 35 (CH)2024
And
CP/85(CH)2022

IN THE MATTER OF:

Nitin kalra ... **Petitioner**

Versus

Shalimar Infosolutions Pvt Ltd ... **Respondent**

Under Section: 241(l), 242(4), 244(1)
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G. S. Sarin, PCS.

For the Respondent : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of learned counsel for the petitioner, this matter is adjourned to 10.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)